- (a) whether it is a fact that India's trade deficit is likely to widen in the 2010-11 fiscal year; and
- (b) if so, what are the factors likely to contribute for a wider trade deficit during the year?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) Trade deficit is a function of exports, import requirements and value thereof. It is difficult to predict the trend due to volatility of the global markets.

## Ban on export of iron ore

1806.SHRIR.C.SINGH:

SHRIM.V. MYSURA REDDY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether it is fact that 50 per cent of our iron ore export are low grade iron ore;
- (b) whether Government is putting any ban on export of Iron ore;
- (c) whether there is any proposal before Government to allow the export of semi finished and finished goods in place of iron ore;
  - (d) if so, the details of (b) and (c) above;
- (e) whether any assessment has made about the impact on the ban imposed by China on the import of low grade iron ore; and
  - (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Yes, Sir. More than 50% of India's exports is low grade iron ore with below 62% Fe content.

- (b) No, Sir.
- (c) No, Sir.
- (d) Does not arise.
- (e) and (f) Government is not aware of full details of any such ban on import of low grade iron ore by China and accordingly no such assessment on its impact has been made.

## Anti-dumping duty on Chinese goods

1807. DR. PRABHAKAR KORE: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Indian Industry feels that unfair competition by China is adversely affecting the domestic manufacturing sector;
- (b) if so, whether the Indian Industry fora alleges that China enjoys the advantages of being not a market economy like India with a fixed currency and a no-duty import regime in India on Chinese exports; and
- (c) whether the industry has pleaded for imposition of a 25 per cent anti-dumping duty on Chinese goods into India to make a level playing field for the domestic manufacturing sector?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) To protect the domestic industry, the Customs Tariff Act and Anti-dumping Rules provides for anti-dumping investigations. These are normally initiated by Directorate General of Anti Dumping & Allied Duties (DGAD) on the basis of duly substantiated petitions with *prima-facie* evidence of dumping, causing material injury to the domestic industry. During the financial year 2007-08, 2008-09 and 2009-10, in 10 cases, 7 cases and 12 cases, respectively, definitive anti-dumping duty was imposed in various antidumping investigations involving imports from China.

## Change of use on land allotted for SEZ

1808. SHRI PRAKASH JAVADEKAR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is a demand for change of use on the land allotted for SEZ;
- (b) if so, the details thereof; and
- (c) what action Government is contemplating in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Land is a State subject. Land for SEZs is procured as per the policy and procedure of the respective State Governments.

In terms of Rule 11(9) of the SEZ Rules, 2006, sale of land in SEZ is not allowed.

## International trade treaties

1809. SHRI BHAGAT SINGH KOSHYARI: Will the Minister of COMMERCE AND INDUSTRY be pleased to state: